

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

**O. A. No. 84 of 2024 (EZ)
(Earlier O. A. No. 319/2024/PB)**

Suo Moto: News item titled "Benno ke Mahuatand mei avaidh balu ke khel mai saikaro tractor se aam log ho rahe pareshan" appearing in News Wing dated 19.12.2023.

.... Applicant (s)

Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

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Filed

**(Kumar Anurag Singli)
Advocate
JSPCE, Ranchi**



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 84 of 2024 (EZ)
(Earlier O. A. No. 319/2024/PB)

Suo Moto: News Item titled "Bermo ke Mahuatand mei avaidh balu ke khel mai saikaro tractor se aam log ho rahe pareshan" appearing in News Wing dated 19.12.2023.

... Applicant(s)

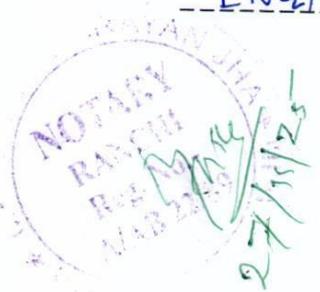
Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

5th Supplementary Affidavit on behalf of Jharkhand State Pollution Control Board in compliance of the order dated 25/09/2025.

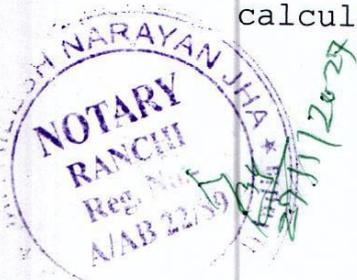
I, KUMAR MANIBHUSHAN, son of LAVLESH KUMAR SHAHI presently posted as ENVIRONMENTAL ENGINEER at _____, Jharkhand

Reln No. 75
Date 27/11/25
Authorised under Notaries Act 1952
& Notaries Rules 1956 by Govt. of Jharkhand Ranchi (India)



State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as -----
Environmental Engineer. at, Jharkhand State Pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 25/09/2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that earlier the calculation chart showing environmental compensation against the violators involved in the transportation of illegally mined out sand calculated by Sri Ashok Kumar Yadav, Officer on

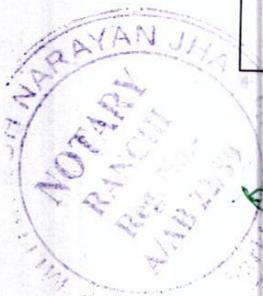


Special Duty of the Board was placed on the record vide Board's affidavit dated 24/09/2025.

5. That, it is humbly stated and submitted that the Hon'ble Tribunal vide Order dated 25/09/2025 was pleased to direct the Respondent No. 1 (Jharkhand State Pollution Control Board) to file within one month additional responses giving details of action taken regarding illegal mining and illegal transportation of minor minerals with all relevant details.

6. That, it is humbly stated and submitted that accordingly show cause notices have been issued by the Jharkhand State Pollution Control Board against the violators involved in the transportation of illegally mined out sand. Show cause notices issued against the violators are summarized below, which was placed on the record vide Board's **affidavit dated 24/09/2025.**

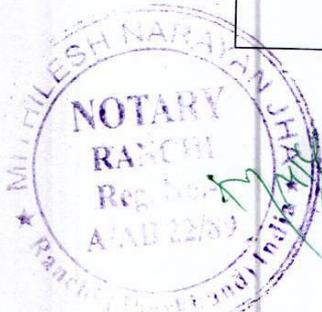
Sl. No.	Name and address of violators	Amount of Environmental compensation (in Rupees)	Vide Letter No./ dated
1.	Sri Mahendra kumar kashyap, S/o-Jay Kumar Mahto Vill.+ P.O.-	13,320/-	2660 18/09/2025



	bharkunda, P.s.- patratu, Dist.- Ramgarh		
2.	Sri Santosh Kumar, S/o-Sulendra Mahto Vill-Nawadih, P.O.- Barkagawn, P.s.- Mandu, Dist.- Ramgarh	13,320/-	2661 18/09/2025
3.	Sri Anil Kumar, S/o-Rameshwar Mahto Vill- Nawadih P.O.- Barkagawn, P.s.- Mandu, Dist.- Ramgarh	26,640/-	2662 18/09/2025
4.	Sri Rajeshwar Tiwari, S/o-Devkinandan Tiwari Vill-Tiwari Tola Chhatar Mandu, P.s.- - Ramgarh	13320/-	2663 18/09/2025
5.	Sri Raju Prajapati, S/o-Keshar Prajapati, Vill- Chhatar Mandu, P.s.- - Ramgarh	13320/-	2664 18/09/2025
6.	Sri Shubham Kumar, S/o-Nakul Saw, Vill- Teli Tola Near Jai Bhart Clube, Bargawn P.s.- Ramgarh Dist.- Ramgarh	13320/-	2665 18/09/2025
7.	Sri Santosh Kumar Sahu, S/o-Late Nagendra Prasad Sahu, Vill+P.O.+ P.s.- Bundu Dist.- Ranchi	13320/-	2666 18/09/2025
8.	Sri Sanjay Munda, S/o-Bhakur Munda Prasad Sahu, Vill- Kulhi Chowk Pancha, P.O.- Potmadaga,	13320/-	2667 18/09/2025



	P.s.- Gola D.V.C. Chowk, Ormanjhi Dist.- Ramgarh		
9.	Sri Surendra Prasad, S/o-Narayan Saw, Vill+ P.O.- Chhatarpur Mandu, P.s.- Ramgarh Dist.- Ramgarh	13320/-	2668 18/09/2025
10.	Sri Ramcharan Murmu, S/o-Late Birsa Manjhi, Vill- Haisapora P.s.- Gola Dist.- Ramgarh	13320/-	2669 18/09/2025
11.	Sri Ajay Kumar (Ajay Gupta), S/o-Late Mahabir Gupta, Vill- Putkadih P.s.- Mahuwatand Dist.- Bokaro	13320/-	2670 18/09/2025
12.	Sri Janak Saw, S/o-Chetlal Saw, Vill- Chitarpur P.s.- Rajrappa Dist.- Ramgarh	13320/-	2671 18/09/2025
13.	Hanif Ansari, S/o-Late Liyakat Ansari, Vill- Haisapora P.s.- Gola Dist.- Ramgarh	13320/-	2672 18/09/2025
14.	Sri Subhash Kumar Singh, S/o- Jaynarayan Singh, Vill-Barki Pona, Paradih, P.s.- Rajrappa Dist.- Ramgarh	13320/-	2673 18/09/2025
15.	Sri Dular Chand Saw, S/o-Parmeshwar Saw, Vill-Gangapur, P.s.- Mahuwatand Dist.- Bokaro	13320/-	2674 18/09/2025



16.	Sri Ritu Saw, S/o-Mangar Saw, Vill-Basti Tola, Barkipunnu, Dist- Bokaro. Sri Shankar Kisku S/o-Baburam Manjhi, Vill-Putkadih, P.S.- Mahuwatand, Dist- Bokaro.	13320/-	2675 18/09/2025
Total		2,26,440 (Rupees Two lakh Twenty-six Thousand Four Hundred Forty only)	

7. That, it is further stated and submitted that the aforesaid show cause notices issued against the accused persons have also been forwarded to the Deputy Commissioner, Bokaro and District Mining Officer, Bokaro for necessary action in this regard from their end.

8. That, it is humbly stated and submitted that out of 16 violators, only 4 violators appear before the board on 08/10/2025 namely-

1. Sri Santosh Kumar, S/o-Sulendra Mahto, Vill-Nawadih, P.O.- Barkagawn, P.s.- Mandu, Dist.- Ramgarh
2. Hanif Ansari, S/o-Late Liyakat Ansari, Vill-Haisapora P.s.- Gola Dist.- Ramgarh
3. Sri Ajay Kumar (Ajay Gupta), S/o-Late Mahabir Gupta, Vill- Putkadih P.s.- Mahuwatand Dist.- Bokaro.



Singh, Vill-Barki Pona, Paradih, P.s.- Rajrappa Dist.- Ramgarh		
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Photocopy of demand draft no.000088 dated 13/10/2025, 827300 dated 21/11/2025 & 003109 dated 24/11/2025 are attached as **Annexure-B (Series)**.

10. That, it is further stated and submitted that Sri Ajay Kumar and Sri Ramcharan Murmu submitted a request letter to waive off the Environmental Compensation imposed upon them and the grounds for waiver pleaded therein are being analyzed and under consideration.

Photocopy of request letters by Ajay Kumar and Ramcharan Murmu are annexed as **Annexure-C (Series)**.

11. That, it is humbly stated and submitted that it is prayed that further necessary action for recovery of



environmental compensation from the accused persons/violators named aforesaid in accordance with law and principle of natural justice is being initiated and is under process.

- 12. That, the instant Affidavit is filed bonafide and in the interest of justice.
- 13. That, the statements made in forgoing paragraphs are true to my knowledge and the annexure is true copy of its original.

Tumar Manibhusan
 DEPONENT

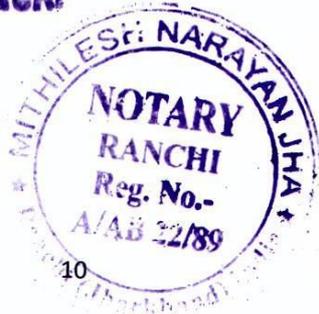
Ref No. 75
 Date 27/11/2025

VERIFICATION:

Verified at Ranchi on this the day of 27 November, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Tumar Manibhusan
 DEPONENT

M
27/11/2025
 NOTARY PUBLIC
 RANCHI



Notary Public under Notaries Act 1956
 & Notaries Rules 1956 by Govt. of
 Jharkhand, Ranchi (India)

Show Cause Notice issued in the compliance of the Hon'ble N.G.T. order dated 24-01-2025 and 28-05-2025 in O.A. No. 84/2024/E

ANNEXURE - 'A'

Date - 08-10-

क्र०सं०	अभियुक्त का नाम	पिता/पति का नाम	पता	आधार संख्या	मोबाईल नं०	हस्ताक्ष
1.	सुभाष कुमार सिंह	जयनारायण सिंह	ग्राम - लडकी पोरा (मारीह) थाना - रजूरपु जिला - रामगढ़	208887355852 208887355852	6206027046	subhash
2.	हार्दिक अन्सारी	डॉ० लिपिका अन्सारी	ग्राम - पी० हेलीपिडा थाना - गोल जिला - रामगढ़	2193989780 88	9572077158	हार्दिक
3.	अजय कुमार	रवि मशरिफ साव	ग्राम, पुल्काडीह पो. लडकी पु-पु थाना. महुआराई जिला. बाँकरो	461151829808	7403036765	अजय K
4.	संतोष कुमार	सर्वश कुलकर्णी महिली	ग्राम नवलडीह पोस्ट - लडगाँव थाना महुआ जिला रामगढ़	84202423 5962	6203069568	संतोष



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Jayanti Kumari
38337029

पी.एफ.नं.
P.F.No. 204736

पी.एफ.नं.
P.F.No.

स.को. RECON. CODE

अधिकृत हस्ताक्षरकर्ता Authorised Signatory

(अदाकर्ता शाखा Drawee Branch)

39

000088 8290135151

16



27/12/20

- 12 -

ANNEXURE "B1"

-13-

ANNEXURE - "B2"

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RANCHI MAIN
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अधिकृत हस्ताक्षरकर्ता
Authorised Signatory (S.S. No.)



T21/MDDDE

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प्रेषक,

दीपक अन्सारी

लिखाकर अन्सारी

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्सद,
राँची।

विषय:-

जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 की धारा 33 ए एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत कारण पृच्छा नोटिस के संबंध में।

प्रसंग:-

आपका पत्रांक 2672 दिनांक 18/9/2025

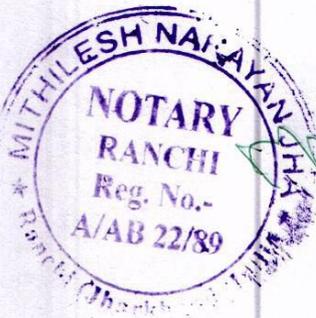
महाशय,

उपर्युक्त विषय एवं प्रसंग के संबंध में निर्गत कारण पृच्छा के द्वारा बालू के उत्खनन/परिवहन के विरुद्ध माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी जोन पीठ, कोलकाता के वाद OA No. 319/2024 में पारित आदेश दिनांक 28/5/25 के अनुपालन में गणना की गई पर्यावरणीय क्षतिपूर्ति की सम्पूर्ण राशि 13320 /-रु० (तीस हजार तीन सौ बीस रुपये) का बैंक ड्राफ्ट/नगद राशि सं० 827300 दिनांक - 21/11/2025 जो J.S.P.C.B में भुगतये है, इस पत्र के साथ संलग्न कर जमा कर रहा हूँ।

अतएव श्रीमान से निवेदन है कि मेरे विरुद्ध निर्गत कारण पृच्छा नोटिस एवं अन्य विधिक कार्रवाई को निरस्त करने की कृपा की जाय।

आपका विश्वासी

दीपक अन्सारी



प्रेषक,

सुभाष कुमार सिंह
पिता: जयनारायण सिंह
ग्राम- बडकी पोना, थारजरप्पा
रामगढ़।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
राँची।

विषय:-

जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 की धारा 33 ए एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत कारण पृच्छा नोटिस के संबंध में।

प्रसंग:-

आपका पत्रांक 2673 दिनांक 18/09/2025

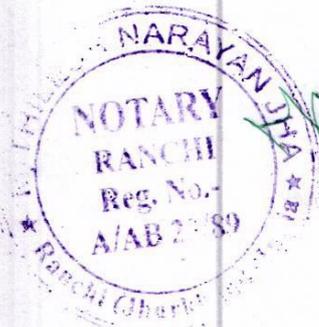
महाशय,

उपर्युक्त विषय एवं प्रसंग के संबंध में निर्गत कारण पृच्छा के द्वारा बालू के उत्खनन/परिवहन के विरुद्ध माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी जोन पीठ, कोलकाता के वाद OA No. 319/2024 में पारित आदेश दिनांक 04/04/2024 के अनुपालन में गणना की गई पर्यावरणीय क्षतिपूर्ति की सम्पूर्ण राशि 13,320/-रु० (तेरह हजार तीन सौ बीस रूपया मात्र) का बैंक ड्राफ्ट/नगद राशि सं० 063109 दिनांक - 24/11/2025 जो IDBI बैंक, राँची में भुगतये है, इस पत्र के साथ संलग्न कर जमा कर रहा हूँ।

अतएव श्रीमान से निवेदन है कि मेरे विरुद्ध निर्गत कारण पृच्छा नोटिस एवं अन्य विधिक कार्रवाई को निरस्त करने की कृपा की जाय।

आपका विश्वासी

Subhash Kumar Singh
Vill- Barki Pona,
P.S - Raut JRPRA, Dist- Ramgarh



सेवा में,

श्री राजीव लोचन बक्शी
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
नगर प्रशासन, एच0ई0सी0 धुर्वा, राँची।

प्रसंग :- जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1974 की धारा-33 ए0,
एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 की धारा ए0 के
प्रतिउत्तर के संबंध में।

महाशय,

निवेदन पूर्वक कहना है कि मैं अजय कुमार उर्फ अजय गुप्ता, पिता स्व0
महावीर साव, पता ग्राम-पुटकाडीह, पो0-बड़कीपुन्नु, थाना-महुवाटांड, जिला बोकारो
का रहने वाला हूँ। श्रीमान् के द्वारा जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम
1974, के धारा-33 ए0, के तहत नोटिस दिया गया है, जिसे मैं प्राप्त किया हूँ। इस
नोटिस के जवाब में कहना है कि दिनांक 15.12.2023 को मेरे पिता स्व0 महावीर
साव का देहान्त हो जाने के कारण स्व0 महावीर साव की (क्रब बनाने एवं ढलाई)
के लिए नदी से बालु लेकर आ रहे थे उसी क्रम में कई ऑफिसर के द्वारा पकड़
लिया गया। मेरे द्वारा जान-बुझ कर जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम
1974 की धारा 33 ए0 एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 की
धारा 31 ए0 की धारा का उल्लंघन नहीं किया गया है। मैं उक्त मुकदमा में
न्यायालय द्वारा जमानत पर हूँ, तथा सम्पूर्ण कानूनी प्रक्रिया के पश्चत् मैं अपनी
गाड़ी भी थाना में शान्तिपूर्वक जमा कर दिया हूँ, जो अभी तक मेरी गाड़ी जमानत
नहीं हुई है।

अतः श्रीमान् से नम्र निवेदन है कि उपरोक्त धराओ में जो भी लगाया गया है
उसे माफ करने की कृपा प्रदान किया जाय। क्योंकि मैंने जान बुझ कर बालु का
उठाव या बिक्री हेतु नहीं किया है। इसके लिए मैं श्रीमान् का सदा आभारी रहूँगा।

आपका विश्वासी

Ajay Kumar

8/10/2025

पिता स्व०. महावीर साव



सेवा में ,

श्री मान राजीव लोचन बक्शी सदस्य सचिव ,

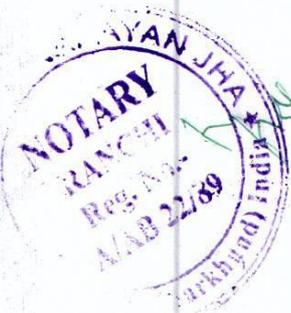
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद नगर प्रशासन भवन ,एच0 ई0 सी0 धुर्वा ,राँची ।

विषय :- ज्ञापांक 2663 दिनांक 18/09/25 के आलोक में (रामचरण मुर्मू) ऊपर प्रेषित नोटिश के संबंध में एंवज (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1974 की धारा 33 'ए' एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम 1981 की धारा 31 'ए' के अन्तर्गत कारण प्रच्छा की नेटिस के संबंध मे जवाब ।

महाशय ,

मैं रामचरण मुर्मू पिता स्व0 विरसा मांझी निवासी ग्राम हैसापोडा , थमा गोला , जिला - रामगढ़ का रहने वाला हूँ । महाशय मेरे ऊपर जल (प्रदूषण नियंत्रण एवं निवारण) अधिनियम , 1974 की धारा 33 'ए' एवं वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम , 1981 की धारा 31 'ए' के अन्तर्गत जो कारण प्रच्छा की नोटीश जारी की गई है, उस संबंध में कहना है कि जिस ट्रेक्टर चेचीस संख्या JH05db8721का जीक जिला खनन पदाधिकारी बोकारो से प्राप्त प्रतिवेदन पत्रांक 73 खनन दिनांक 14/02/25 मैं अवैध ढंग से बालू का परिवहन एवं निजी लाभ हेतु विक्री का जिक्र किया गया है इस उपरोक्त ट्रेक्टर संख्या JH05DB8721 का न तो मैं मालीक हूँ ना ही इसका ड्राइवर हूँ।

यह कि मैं जिला खनन पदाधिकारी बोकारो से प्राप्त प्रतिवेदन पत्रांक 73 खनन दिनांक 14/02/25 में उल्लेखित ट्रेक्टर चेचीस संख्या JH01CQ7050 जिनके मालिक हनीफ अंसारी है, एवं उपरोक्त ट्रेक्टर चेचीस संख्या JH01CQ7050 का मैं ड्राइवर हूँ। और हनीफ अंसारी के विरुद्ध भी झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद का नोटीश आया है। मैंने न्यायालय में भी अपना जमानत आवेदन ट्रेक्टर चेचीस संख्या JH01CQ7050 के ड्राइवर के रूप में करवाया है।



यह कि मैं ट्रेक्टर चेचीस संख्या JH05DB8721 का मालीक नही हूँ। मै इस गाडी के बारे में कुछ जानता भी नही हूँ ना ही इस गाडी से मेरा कोई संबंध है।

अतः महाशय से नम्र निवेदन है कि ट्रेक्टर चेंचीस संख्या JH05DB8721 के सही मालीक का छानवीन किया जाए एवं मुझे इस गाडी के द्वारा किये गये कृपा से मुक्त किया जाए तथा जो भी जुर्माना मेरे ऊपर अधिरोपित किया गया है उससे मुझे मुक्त किया जाए ।

आपका विश्वासी

रामचरण मुर्मू

रामचरण मुर्मू

पिता स्व० विरसा मांझी

ग्राम - हैसापोडा , थाना -गोला ,जिला -रामगढ़





KUMAR ANURAG SINGH <office@kumaranuragsingh.com>

Service of Supplementary Counter Affidavit on behalf of JSPCB in OA No. 84 of 2024/EZ

1 message

KUMAR ANURAG SINGH <office@kumaranuragsingh.com>

27 January 2026 at 16:56

To: Aishwarya Rajyashree <advaish.hc@gmail.com>, Sibojyoti Chakrabarti <subho.advocate@gmail.com>

Dear Sir/Madam,

Please find attached the document, being formally served upon you through this email.

You are requested to acknowledge receipt of the same at your earliest convenience. In case of any difficulty in accessing the attachment, please inform us promptly.

Regards,

Office of Kumar Anurag Singh

Advocate

Office: 11B, Lower Ground Floor, Jungpura B, Mathura Road, New Delhi – 110014

Phone: +91-11-35801676 | Mobile: +91-9999234432

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 **O. A. No. 84 of 2024 dated 27.11.2025.pdf**
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